

13.12.2000

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C.P. No. 299/00
O.A. No. 1682/99
M.A. No. 3035/2000
the matter of

Vinod Gard & Others Vs. Union of India

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Present: Shri Jog Singh for applicant
Shri A.K. Bhardwaj for respondents

On 28.11.2000 respondents' counsel Shri Bhardwaj prayed for and was granted time to ascertain whether any stay orders were issued by Delhi High Court or by C.A.T. regarding declaration of result in respect of LDCE, 1999.

Shri Jog Singh has filed M.A. No. 3035/2000 enclosing copies of orders passed by Delhi High Court on WP No. 3519/99, a perusal of the same makes it clear that there are no ^{orders} restraining respondents from declaring the results of LDCE, 99. Shri Bhardwaj is also unable to furnish any materials to satisfy us that respondents are restrained from declaring the results of LDCE, 1999.

In the light of the aforesaid C.P. No. 299/2000 stands disposed of and M.A. No. 3035/2000 is disposed of with a direction to respondents to declare the aforesaid result of LDCE, 1999 in accordance with rules and instructions on the subject within six weeks from the date of receipt of a copy of this order.


(Dr. A. Vedavalli)
M (J)

/GK/


(S.R. Adige)
VC (A)